GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA UNSTARRED QUESTION NO : 1447** (TO BE ANSWERED ON THE 5th August 2024)

INCIDENTS OF BIRD-HITS INVOLVING AIRCRAFTS

1447. SHRI PARIMAL NATHWANI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the number of accidents, including bird-hits involving aircrafts that have taken place during the last three years, operator-wise, year-wise details thereof; and

(b) the action taken by Government to reduce the number of such incidents and the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): No accident has occurred to Indian registered aircraft during the last three years due to bird hit.

Directorate General of Civil Aviation (DGCA) has issued regulations and guidelines for management of potential wildlife hazard at licensed airports. Rule 91 of The Aircraft Rule 1937 prohibits dumping of garbage and slaughter of animals that may attract wildlife within 10km of Aerodrome Reference Point.

Aerodrome Advisory Circular 06 of 2017 mandates aerodrome operator for implementing an effective wildlife control mechanism at their aerodrome to control wildlife strike. Further, Aerodrome Advisory Circular 01 of 2022 has been issued to identify the gaps and ensure strict implementation of plan for wildlife hazard management on and in the vicinity of aerodrome.

Civil Aviation Requirement (CAR) Section 4 Series B Part 1 deals with Aerodrome Design & Operations and requires aerodrome operators to take necessary action to identify, manage and mitigate the risk of aircraft operations posed by wildlife by adopting measures to mitigate the risk of collision between wildlife and aircraft.

Compliance of the regulation and guidance issued for Wildlife Hazard

management by Aerodrome operator is assessed through annual surveillance inspections of the aerodrome.
